GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 596
(TO BE ANSWERED ON 17.09.2020)

CONSTITUTION AMENDMENT BILL FOR ECONOMICALLY WEAKER SECTIONS

596 # Shri Neeraj Dangi:

Will the **PRIME MINISTER** be pleased to state:

(a) the time period in which the Constitution Amendment Bill, related to reservation in Government jobs for Economically Weaker Sections, passed in Lok Sabha and Rajya Sabha, the details thereof;
(b) whether Government is considering to pass the 117th Constitution Amendment Bill in Lok Sabha related to reservation in promotion in Government jobs in the same fast track manner as it was done in Constitution Amendment Bill related to Economically Weaker Sections; and
(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): The Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019 was introduced by the Government in the Lok Sabha on 08.01.2019 and was passed by the Lok Sabha 08.01.2019. Thereafter, the Bill was introduced in Rajya Sabha on 08.01.2019 and passed by the Rajya Sabha on 09.01.2019.

(b) & (c): In order to provide impediment-free reservation to Scheduled Castes (SCs) and Scheduled Tribes (STs) in promotion, the Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed on 17.12.2012.

The Bill, however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution.

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